

**Central Administrative Tribunal  
Principal Bench**

**OA No. 2618/2017**

New Delhi, this the 11<sup>th</sup> day of March, 2020



**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A.K. Bishnoi, Member (A)**

Ashish Mohan  
DANICS Group A  
Aged about 43 years  
s/o Sh. Umakant Bhardwaj  
R/o Flat No. 306, Block No. 2  
DDA HIG Govt. Flats  
Motia Khan, Delhi-55. ....Applicant

(By Advocate : Sh. M.K. Bhardwaj)

**Versus**

Union of India  
Through its Secretary  
MHA, North Block, New Delhi. ....Respondent

(By Advocate : Dr. Ch. Shamshuddin Khan)

**ORDER (ORAL)**

**Justice L. Narasimha Reddy, Chairman :-**

Sh. M.K. Bhardwaj, learned counsel appearing for the applicant submits that during the pendency of the OA, the applicant was exonerated in the disciplinary proceedings and the suspension was revoked.

2. In view of these developments, the OA is dismissed as infructuous. There shall be no order as to costs.

**(A.K. Bishnoi)**  
Member (A)

**(Justice L. Narasimha Reddy)**  
Chairman



/ns/